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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. No. 168/95.

Dt. of Decision : 14-07-95.

B. Ravinder

.. Applicant.

vs

The General Manager,
Hyderabad Telephones,
Saifabad, Hyderabad.

.. Respondent.

Counsel for the Applicant

: Mr. G.Venu

Counsel for the Respondent

: Mr. N.R.Devaraj, Sr.CS.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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O.A.NO.168/95.

JUDGMENT

Dt: 14.7.95

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE)

Heard Shri G.Venu, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant was initially engaged as casual labourer on 1.5.1985 under the Assistant Engineer (Cable Construction), Telephone Exchange, Saifabad, Hyderabad and he worked continuously till November 1992. ¹⁹⁹²⁻⁸ He then fell sick and was suffering from "Lumbago sciatica" for a period of almost about two years ^{before} and he recovered from his sickness. He approached the authorities concerned with a request that he may be re-engaged. His request was turned down.

3. Shri N.R.Devaraj, learned standing counsel for the respondents states that the respondents would verify the facts stated by the applicant in the OA and if found to be genuine, his case for re-engagement will be considered taking into consideration ^{the part} ~~his above~~ service rendered by the applicant as casual labourer.

4. In view of the above, this application is disposed of ~~with the~~ with the following directions to the respondents:-

(i) The respondents may verify the facts stated by the applicant in the OA and if these are found to be

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genuine, they shall consider his re-engagement as soon as there is work and in preference to freshers;

(ii) For the purpose of re-engaging the applicant as Casual labourer, no casual labourer presently working shall be required to be retrenched;

(iii) The case of the applicant will be considered for grant of temporary status and subsequent regularisation in ~~xxxx~~ accordance with the extant scheme and instructions;

(iv) The applicant will not be entitled to claim condonation of break in service from the date he was dis-engaged to the date when he is re-engaged as per this order.

5. The OA is ordered accordingly. No costs. //

for signature
(A.B.GORTI)
MEMBER (ADMN.)

for signature
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 14th July, 1995.
Open court dictation.

for signature
Deputy Registrar(J)CC

vsn

To

1. The General Manager, Hyderabad Telephones, Saifabad, Hyderabad.
2. One copy to Mr. G. Venu, Advocate, 3-6-779/6, 1st floor, 14th street, Himayatnagar, Hyd-29.
3. One copy to Mr. N.R. Devraj, Sr.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEEELADRI RAO
VICE CHAIRMAN

A N D

A. B. Gorishi

THE HON'BLE MR. R. RANGARAJAN: (M(ADMIN))

DATED 16/7 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

OA. No. in 168 | 95.

TA. No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

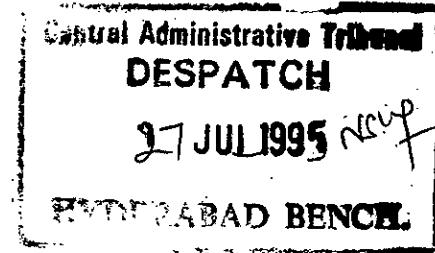
Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No. order as to costs.



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